

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

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O.A. 72/94.

Dt. of Decision : 7-1-97.

B. Venkataiah

.. Applicant.

Vs

1. The Sub-Divl. Officer,  
Telecommunications,  
Nagarkurnool-509 209.
2. The Telecom Distt. Engineer,  
Municipal Complex,  
Mahabubnagar-500 050.
3. The General Manager, Telecom,  
Hyderabad Area, C.T.O.Compound,  
Sec'bad-500 003.
4. The Chairman, Telecom Commission  
(rep. by Union of India),  
New Delhi-110 001. .. Respondents.

Counsel for the applicant : Mr. C.Suryanarayana

Counsel for the respondents : Mr. N.R.Devaraj, Sr.CGSC.

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

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ORDER

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

Heard Mr.C.Suryanarayana, learned counsel for the applicant and Mr.N.R.Devaraj, learned counsel for the respondents.

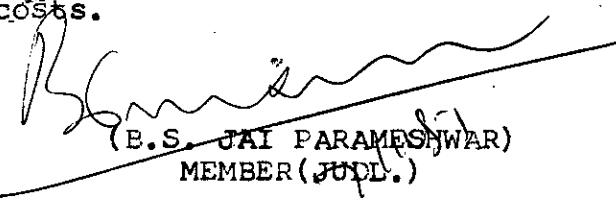
2. The applicant in this OA was initially engaged as ~~Casual~~ labour w.e.f., 1-9-88. He was issued notice for termination vide memo No.E-47/92-93/10 dated 29-9-92. It is further stated that he was discharged from service thereafter. It is further submitted by the applicant that he has been subsequently re-engaged.

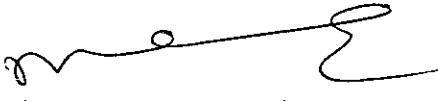
3. This OA is filed praying for a direction to the ~~Master~~ and ~~him~~ <sup>Master</sup> ~~Playdium~~ seniority list of casual ~~labourers~~ and to grant him temporary status and regularisation of services in accordance with rules.

4. After certain deliberation, the learned standing counsel under instruction submitted that he will be brought on the ~~Master~~ <sup>Master</sup> Roll if he is on service today in accordance with rules. Inclusion of his name in the seniority list of casual labourers will also be considered in accordance with rules. The learned counsel for the respondents further submitted that the case of the applicant will be considered for granting him temporary status and regularisation of his services in his turn as per extent instructions/rules.

5. In view of the above submission of the learned standing above submission of the standing counsel, the OA is disposed of.

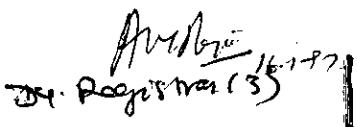
No costs.

  
(B.S. JAI PARAMESHWAR)  
MEMBER (JUD.)

  
(R. RANGARAJAN)  
MEMBER (ADMN.)

Dated : The 7th January 1997.  
(Dictated in the Open Court)

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Amritanandam (3) 16.1.97

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1 TYPED BY : CHECKED BY  
1 COMPARED BY : APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH: HYDERABAD

THE HON'BLE SHRI R.RANGRAJAN: M(A)

AND

THE HON'BLE SHRI B.S. DHAR PARAMESHWAR:  
M(J)

DATED: 7/1/97

Order/Judgment

~~R.P/C.P/M.A.NU.~~

O.A. NO. 721ay

ADMITTED AND INTERIM DIRECTIONS ISSUED  
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

~~NO ORDER AS TO C~~

II COURT

YLKR

केन्द्रीय प्रशासनिक अधिकरण  
Central Administrative Tribunal  
दूसरा/DISPATCH

## HYDERABAD BENCH

